

(2020) 07 P&H CK 0089

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 9812 Of 2020 (O&M)

Harbans Lal And Another

APPELLANT

Vs

Punjab State Warehousing Corporation And Others

RESPONDENT

Date of Decision : 15-07-2020

Acts Referred:

Citation : (2020) 07 P&H CK 0089

Hon'ble Judges : Jitendra Chauhan, J

Bench : Single Bench

Advocate : Rishma Verma

Final Decision : Disposed Of

Judgement

Jitendra Chauhan, J

The matter has been taken up through video-conferencing in the light of the pandemic COVID-19 situation and as per instructions.

This writ petition under Articles 226/227 of the Constitution of India has been filed, INTER ALIA, for issuance of a direction to the respondents to

grant deemed promotion to the petitioners as Junior Technician Grade-I, w.e.f. 20.07.1999, along with all consequential benefits.

Learned counsel for the petitioner states that at this stage he would be satisfied, if a direction is issued to respondent No.2, to consider and decide the

representation dated 08.11.2019 (Annexure P-12).

Heard.

Having regard to the prayer made and without advertting to the merits of the case, the present petition is disposed of with a direction to respondent

No.2-Managing Director, Punjab State Warehousing Corporation, SCO No.74-75, Bank Square, Sector 17-B, Chandigarh, to consider and decide the

representation dated 08.11.2019 (Annexure P-12) within eight weeks from the receipt of the certified copy of the judgment. In case, on consideration, the competent authority reaches to the conclusion that the benefit claimed by the petitioners is admissible to them, in such eventuality, the consequential relief be allowed within a period of six weeks thereafter, in accordance with law. However, in case the competent authority feels that the relief claimed by the petitioners is not admissible or made out, in that case, a speaking order be passed in the matter.